

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES

LOK SABHA

UNSTARRED QUESTION No. 2456
TO BE ANSWERED ON 10/12/2024

‘PHYSICALLY HANDICAPPED QUOTA’

2456. SMT. RACHNA BANERJEE:

WILL THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT BE PLEASED TO STATE:

- (a) whether it is true that only 40% disability makes a person eligible to get benefit of physically handicapped quota, facilities;
- (b) if so, the details thereof;
- (c) whether a person when loss any parts of his body except eye treated as handicap with 40% disabilities;
- (d) whether a person loss one of his eyes he is treated as disable with 30% disabilities which makes that person eligible to get benefit of disable quota, facilities;
- (e) if so, why this discrimination and is it not inhuman that a person when loss one of eyes on the one side he undergoes trauma and on the other side that person is not eligible to get the benefit under disable quota; and
- (f) whether the Government will review, remove this discrepancy and make necessary changes in the policy?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE & EMPOWERMENT

(SHRI B. L. VERMA)

(a): Yes sir

(b): Section 34 of the RPWD Act 2016 provides for 4 % reservation in the government employment to the persons with benchmark (40% or above) disabilities.

(c): Section 2(r) of the RPwD Act 2016 defines “persons with benchmark disabilities” as a person with not less than forty per cent of a specified disability. Further, a Medical Authority, as indicated under the Assessment Guidelines dated 12.03.2024 notified in Gazette on 14.03.2024 vide S.O. 1338 (E) is competent to assess a person for her or his extent of disability on the basis of such assessment.

(d)-(f): As per Assessment Guidelines dated 12.03.2024 notified in Gazette on 14.03.2024, percent impairment of a person with better eye best corrected visual acuity of 6/6 to 6/18 and worse eye best corrected visual acuity of less than 3/60 with no light perception is 30%. Such persons with visual impairments are eligible for all the rights and benefits under the RPwD Act, 2016 unless specifically mentioned otherwise under the said Act.
